

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.727/MP/2020 along with IA Nos. 29/2022 & 19/2023

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 32 and 33A of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking, inter alia, relaxation of Clause 11.2 of the Detailed Procedure issued by the Central Electricity Regulatory Commission for “Grant of Connectivity to Projects based on Renewable Sources to the Inter-State Transmission System” dated 15.5.2018 and adjudicating the dispute that has arisen in relation to the agreements entered between Central Transmission Utility and the Petitioner herein.

Date of Hearing : 30.5.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Mytrah Energy (India) Private Limited (MEIPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Parties Present : Shri Venkatesh, Advocate, MEIPL
Shri Vineet Kumar, Advocate, MEIPL
Shri Nikunj Bhatnagar, Advocate, MEIPL
Shri Debashish Das, MEIPL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Respondent, CTUIL sought liberty to file an additional affidavit to the additional points raised by the Petitioner in its amended Petition filed on 25.5.2023. The learned counsel further apprised that since the Petitioner had failed to deposit the amount equivalent to Bank Guarantee as permitted by the Commission, CTUIL has proceeded to encash the BG submitted by the Petitioner in terms of the direction of the Commission vide Record of Proceedings for the hearing dated 6.3.2023.

2. Learned counsel for the Petitioner sought liberty to file its response to the additional affidavit to be filed by CTUIL.

3. Considering the above, the Commission permitted the Respondent, CTUIL to file its additional affidavit within three weeks with copy to the Petitioner who may file its response thereon, if any, within three weeks thereafter.
4. The Petition shall be listed for hearing on 25.8.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**